

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 238 OF 2021 (SZ)
[Earlier, OA No. 181 OF 2020 (PB)]**

IN THE MATTER OF:

Chepuri Ramachandraiah

....

Applicant(s)

Versus

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

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Place: Hyderabad

Date: 13-01-2022.

**Interim Report of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier
OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs
State Of Telangana submitted to Hon'ble National Green Tribunal, South
Zone, Chennai in Compliance to order dated 8th December, 2021.**

Submitted To

**Hon'ble National Green Tribunal
South Zone, Chennai**

January, 2022

①

Interim Report of the Joint Committee in O.A. No. 238 of 2021 (SZ) [Earlier OA No. 181 of 2020(PB)] in the matter of Chepuri Ramachandraiah, Vs State Of Telangana Submitted to Hon'ble National Green Tribunal, South Zone, Chennai in Compliance to order dated 8th December, 2021.

1. Preamble

Sri Chepuri Ramachandraiah, R/o. Veliminedu (V), Chityala (M), Nalgonda District has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A) No.181 of 2020. The main prayer of the applicant is as follows:

The Grievance in this petition of the applicant is against violation of environmental norms by M/s. Hindys Chemical Factory, causing air and water pollution adversely affecting the cattle and crops and public health in Velminedu Village, Chityala Mandal, Nalgonda District, Telangana.

The Hon'ble NGT heard the matter and passed orders dated 01.12.2020 and directed that the State PCB and the District Magistrate, Nalgonda need to take appropriate action after ascertaining the facts and following due process of Law. The nodal agency for coordination will be the State PCB.

In compliance of the Orders, the District Collector has deputed the Additional Collector & Additional District Magistrate, Nalgonda to complete the inspection and submit report. Subsequently, the case was heard before the Hon'ble NGT on 01.12.2020 and the Tribunal has sought a factual and Action Taken Report from the Board and District Collector, Nalgonda. In compliance to the directions of the Hon'ble NGT, the Committee report dated 03.06.2021 filed before the Hon'ble NGT, Principal Branch, New Delhi on 21.10.2021.

2. Orders of the Hon'ble Tribunals

The matter was taken for hearing before the Hon'ble NGT, New Delhi on 18.11.2021 and the relevant extract of the Order of Hon'ble NGT is as follows.

6. Project proponent has filed I.A. No. 212/2021 to be added as a party and inter alia stated that some of the land is under acquisition.

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7. We have heard learned counsel for the State PCB as well as the project proponent. Even though the report is not complete on all respects, it is clearly acknowledge that there are serious violations as noted above resulting in damage to the soil quality and water in the area. The unit has been manufacturing more than the consented capacity and not maintaining record and also not complying with the consent conditions. Only action taken by the State PCB is forfeiting the bank guarantee to the extent to Rs. 2 lakhs.
8. In view of the above, further remedial action is necessary, after ascertaining a factual position.
9. Accordingly, we constitute a four member joint Committee of MoEF&CC, CPCB, State PCB and the State PCB jointly. Joint meeting of the Committee may be held within two weeks. The joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee may give its report within three months by email to the Southern Bench of this Tribunal.

The CPCB & TSPCB are made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

Further, the matter was taken by the Hon'ble NGT, Southern Zone, Chennai on 08.12.2021, the interlocutory application [I.A. No. 187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent and passed an order that;

7. If the newly added 4th Respondent wanted to file any reply to the allegations made and also objections (if any) to the report submitted earlier, they are at liberty to file the same before this Tribunal before the next date of hearing date.
8. In the meantime the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard
9. The Joint committee is also directed to file the report if possible or at least file an interim report before the next hearing date.
11. The joint Committee as well as the respondents are directed to file their respective report as well as independent response before this Tribunal on or before 17.01.2022 by e-filing in the form of searchable PDF/OCR Supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules”

Copies of the Hon'ble NGT orders are enclosed as **Annexure – I & II**

In compliance to the Hon'ble NGT order dated 18.11.2021, in case of O.A. No. 181 of 2020, the committee was constituted comprising of following officers:

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- i. Sh. V. Chandra Sheker, Additional Collector & Additional District Magistrate, Nalgonda
- ii. Smt. H. D. Varalaxmi, Scientist E, CPCB, Regional Directorate, Chennai
- iii. Dr. E. Arockia Lenin, Scientist C, Integrated Regional Office, MoEF&CC, Hyderabad
- iv. Sh. G. Hanumantha Reddy, Joint Chief Environmental Engineer, TSPCB, Zonal Office Ramachandrapuram, Hyderabad

3. Scope of Committee:

The Hon'ble NGT directed that the meeting of the Joint Committee be held within two weeks and the Committee may undertake visit to the site and vested with following scope as per the Order dated 18.11.2021:

- i. Interact with the stakeholders and evaluate compliance status in all respects, including air, water, soil, ground water,
- ii. Compliance of the consent and EC conditions and
- iii. The quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The Committee to file its report within three months to the Hon'ble NGT, Chennai.

4. Meeting and site visit by the Committee :

CPCB convened first joint committee meeting on December 13, 2021 at 5:00 PM through online, all the committee members attended and provided suggestions. Smt. H. D. Varalaxmi, from CPCB welcomed all the members and briefed about the case. She also informed that the case was originally filed at NGT, Principal Bench, Delhi and presently is been transferred to NGT, Southern Zone, Chennai and renamed as O A. No. 238 of 2021 and the case was heard at SZ, Chennai on December 8, 2021. The NGT directed the committee to submit the report or at least the interim report by January 17, 2022 and posted the case for hearing on January 17, 2022.

The committee members had deliberation on NGT order and the following decisions were taken by the committee members for compliance of NGT orders dated 18.11.2021 and 08.12.2021.

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- a. TSPCB officials to provide all pervious documents/reports submitted earlier to NGT in this case.
- b. To interact with the project proponent, nearby villagers and other stakeholders during 1st week of January, 2022.
- c. To inspect the industry (M/s Hindys Chemical Laboratory Pvt. Ltd., Nalgonda), monitoring and sampling in and around the industry during third week of January, 2022.
- d. TSPCB to make necessary arrangements for the collection and analysis of samples.
- e. TSPCB to provide logistics arrangements for committee members for compliance of NGT orders dated 18.11.2021 and 8.12.2021.
- f. CPCB for providing technical guidance in report preparation and filling of committee report before NGT, SZ (Chennai).

Minutes of Meeting of Joint committee held on 13.12.2022 is enclosed as **Annexure -3**.

As per the Decision taken during the Joint Committee meeting held on 13.12.2021, the Joint Committee visited the industry on 04.01.2022, and interacted with the industry representatives and the applicant. The attendance of the officials and others is enclosed as **Annexure - 4**.

During the interaction with the Applicant, they have informed that they are having an agricultural land of about 3 Acres, just opposite to the industry and have incurred crop losses due to the pollution of the industry since last 10 years. They are not able to cultivate the land with the ground water as it got polluted and not useful for irrigation. They are having 3 Bore wells in the Agricultural land and out of them, 2 Bore wells are in working condition. They have alleged that the industry indulged in the discharging of effluents into ground through well, but could not provide any evidence. He has also alleged that they are facing chemical odour problem from the industry. He stated they were not cultivating the land for the last few years due to pollution.

He further stated that other farmers are not that much affected as their lands are situated far away from the industry, hence others are not complaining.

The industry representative has informed that they are having ZLD system consisting of Stripper, MEE, ATFD followed by Biological ETP, RO plant. The RO permeate is reused within the plant and the RO rejects being concentrated through MEE and ATFD system. They have provided scrubbers to control process emissions and Bag filters to Boiler. It is also informed that Solvent recovery system and MEE& ATFD are operated intermittently based on the accumulation of solvent and RO reject.

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The Joint Committee along with the applicant and industry representatives visited the Agricultural land of the applicant and observed that at present there is no cultivation in the said land. The adjacent lands are cultivated.

The committee also inspected the surroundings of the industry and observed Cotton cultivation on one side and Red gram cultivation on another side of the industry. The committee has inspected the industry and at the time of inspection, the ZLD system, solvent recovery systems were not in operation. Odour was observed at MEE system. The committee has decided to visit again on 28th & 29th Jan'2022 for carrying ground water samples in the Agricultural lands of the applicant and surroundings of the unit and monitoring of pollution control measures taken in the industry by collecting samples of air, water, waste water, VoCs during full fledge operation of solvent recovery system, MEE & ATFD. The detailed report will be submitted by next date of hearing i.e. 24.03.2022.

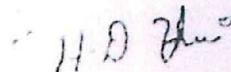
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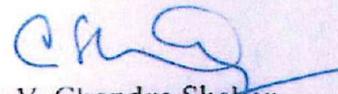
It is most respectfully submitted, that the committee has completed the preliminary field visit and decided scheduled of monitoring of pollution control measures taken by the units(ETP, source emissions), VOCs in ambient air inside the unit and surrounding areas, Ground water and soil samples from the nearby agricultural land as well as from the applicant land. The detailed report will be submitted to Hon'ble NGT, Southern Zone, Chennai before 24.03.2022.

Signature of Committee Members:


Sh. G. Hanumantha Reddy
JCEE, TSPCB, Zonal Office
Ramachandrapuram,


Dr. E. Arockia Lenin
Scientist C, IRO, MoEF&CC, Hyderabad


H D Varalaxmi
Regional Director- Chennai,
Central Pollution Control Board


Sh. V. Chandra Shekhar
Additional Collector & Additional
District Magistrate, Nalgonda

Item No. 03

(Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL

(By Video Conferencing)

Original Application No. 181/2020
(I.A. No. 212/2021)

Chepuri Ramachandraiah

Applicant

Versus

State of A.P.

Respondent

Date of hearing: 18.11.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Mr. Dhananjay Baijal, Advocate for TSPCB
Mr. K.S. Viswanathan, Advocate for Hindys Lab Pvt. Ltd.

ORDER

1. Grievance in this application is against violation of environmental norms by Hindys Chemical Factory, causing air and water pollution, adversely affecting the cattle and crops and public health in Village Velminedu, Chityala Mandal, Nalgonda District, Telangana.
2. Vide order dated 01.12.2020, the Tribunal sought a factual and action taken report in the matter from the State PCB and the District Magistrate, Nalgonda.
3. Accordingly, the joint Committee has filed its report dated 21.10.2021. It is stated that an inspection was conducted on 22.02.2020. Complaint filed before the Telangana State Human Rights Commission

⑦

(TSHRC) dated 23.06.2020 was also received by the State PCB on being forwarded to it by the Commission. The matter was considered in the task force meeting of the Board on 06.11.2020. In view of the violations, forfeiture of bank guarantee to the extent of Rs. 2 lakhs was recommended. Board accordingly gave direction dated 18.11.2020. Water samples were collected on 26.02.2021 and sent to the laboratory. Water is not fit for use of irrigation. The RSC (Residual Sodium Carbonate) is 14.80 (Normal 1.25-2.50) which needs a lot of reclamation measures. With regard to soil testing report, the soil is not badly affected but if it is irrigated with bore water, there will be adverse effect on yields and quality of the produce. Hence, it is recommended that the bore water cannot be used for irrigating the said land.

4. The direction dated 18.11.2020, annexed to the report, *inter alia* shows that the industry was causing water and air pollution. Application for renewal of consent was under process. The industry had not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves. The industry had stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area. During the inspection, the totalizer value observed in the flow meter provided at Stripper inlet was 35397.41 m³, but the value recorded in the Log register was 34390.24 m³. Large variation was observed. The industry was not maintaining proper records of operation of MEE plant, Biological ETP, RO and Energy meters readings. As per the records, during the last 6 months period of March'2020 to August'2020, the industry had manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.

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5. The remarks of the State PCB are as follows:-

"1 to 16 xxx.....xxx.....xxx

17. *The industry has not provided dyke walls, CC flooring/Impervious lining and collection pit to some of Spent/Mixed solvent storage tanks. During the inspection, spillages of Spent/Mixed solvents were observed near these storage tanks due to leakages in the tank valves.*
18. *The industry has stored about 250 drums of Spent/Mixed solvents and 8 drums of Organic residue on naked ground in open area.*
19. *As per the records, during the last 6 months period of March'2020 to August'2020, the industry has manufactured 7 consented products and the quantity manufactured is 177.8 Kg/day as against consented 175 kg/day.*
20. *As per the records, during the last 6 months period of March'2020 to August'2020, the water consumption is 10.76 KLD (avg) as against consented 11.35 KLD & the waste water generation is 6.70 KLD (avg) as against consented 7.14 KLD.*
21. *The industry is storing the hazardous waste in separate place under the aeration tanks of Biological ETP. during the last 6 months period of March'2020 to August'2020, the industry has sent ATFD salts (FE salts) - 373.22 Kgs/day (avg) against consented capacity- 261.5 Kgs/day to TSDF and Organic residue 404.66 Kgs/day (avg) against consented capacity- 266.8 Kgs/day to cement industry and In organic solid waste - 306.3 Kgs/day (avg) against consented capacity - 205.7 Kgs/day to TSDF & Cement industry. During inspection nearly MEE salts of - 15 tons, Organic residue - 8 drums stock was observed in the premises"*

10. **WHEREAS**, the Board after careful consideration of the material facts of the case, hereby **issue following Directions to your industry** to comply with:

1. *The industry shall not operate without Consent of the Board.*
2. *The industry shall comply with CFO&HWA conditions issued by the Board scrupulously.*
3. *The industry shall not manufacture any new products / un-consented products without CFE & CFO of the Board.*
4. *The industry shall restrict the quantities of production, products, water consumptions including the recycled water, waste water generation & disposal, hazardous waste generation & disposal etc., within the permitted quantities as mentioned in the CFO&HWA order and shall maintain the records separately.*
5. *There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.*

(9)

6. *The industry shall provide IP camera to LTDS and HTDS effluents.*
7. *The industry shall submit afresh Bank Guarantee of Rs.2 lakhs towards recoupment of forfeited Bank Guarantee and extend the validity of Bank Guarantee submitted to the Board from time to time before expiry till further orders of the Board."*

6. Project proponent has filed I.A No. 212/2021 to be added as a party and *inter alia* stated that some of the land is under acquisition.

7. We have heard learned counsel for the State PCB as well as the project proponent. Even though the report is not complete on all respects, it is clearly acknowledged that there are serious violations as noted above resulting in damage to the soil quality and water in the area. The unit has been manufacturing more than the consented capacity and not maintaining record and also not complying with the consent conditions. Only action taken by the State PCB is forfeiting the bank guarantee to the extent to Rs. 2 lakhs.

8. In view of the above, further remedial action is necessary, after ascertaining a factual position.

9. Accordingly, we constitute a four member joint Committee of MoEF&CC, CPCB, State PCB and the District Magistrate, Nalgonda. The nodal agency will be the CPCB and the State PCB jointly. Joint meeting of the Committee may be held within two weeks. The joint Committee may undertake visit to the site and interact with the stakeholders and evaluate compliance status in all respects, including air, water, soil, ground water, compliance of the consent and EC conditions and the quantum of compensation required to be recovered, in the light of the violations found. The project proponent may be given opportunity of being heard. The

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Committee may give its report within three months by email to the Southern Bench of this Tribunal.

List for further consideration on 24.03.2022 before the Southern Bench of this Tribunal.

A copy of this order be forwarded to the CPCB, MoEF&CC, State PCB and the District Magistrate, Nalgonda by email for compliance.

The registry may forward the record to the Southern Bench for further proceedings.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

November 18, 2021
Original Application No. 181/2020
(I.A. No. 212/2021)
AB

Item No.1:-

(11)

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

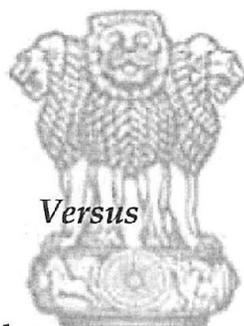
Original Application No. 238 of 2021 (SZ)[Earlier O.A. No.181/2020 (PB)]

&

I.A. No.187 of 2021 (SZ)[Earlier I.A. No.212/2020 (PB)]*(Through Video Conference)*

IN THE MATTER OF:

Chempuri Ramachandraiah

*Versus*

...Applicant(s)

The Principal Secretary of Telangana
Environment, Science & Technology,
Telangana and Ors.

...Respondent(s)

Date of hearing: 08.12.2021.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

None.

For Respondent(s):

Mrs. H. Yasmeen Ali for R1 & R3.

Ms. J. Dayana represented

Mr. T. Sai Krishnan for R2.

Mr. K.S. Viswanathan (Applicant - I.A.)

ORDER

1. The above case has been registered by the Principal Bench of National Green Tribunal, New Delhi, on the basis of the letter petition received from one Mr. Chempuri Ramachandraiah alleging that lot of violations have been committed by the Hindys Chemical Factory, causing air as well as

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water pollution in Velminedu Village, Chityala Mandal, Nalgonda District in State of Telangana.

2. As per order dated 01.12.2020, the Principal Bench of the National Green Tribunal, New Delhi had directed the Telangana State Pollution Control Board and the District Magistrate, Nalgonda to look into the matter and file a report and designated the Telangana State Pollution Control Board as nodal agency and the case was posted to 02.03.2021 for consideration of report.
3. Thereafter, the matter was adjourned from time to time by notifications and again, it was taken up on 18.11.2021 and considered the investigation report submitted and also certain proceedings initiated on the basis of the intervention of the State Human Rights Commission and then, appointed a Joint Committee comprising of (i) Ministry of Environment, Forests & Climate Change, (ii) Central Pollution Control Board, (iii) Telangana State Pollution Control Board and (iv) the District Magistrate, Nalgonda to go into the issue and submit a report and then, transferred the case to this Bench, with a direction to submit the report by 24.03.2022. That is how the matter has been taken up today to convey the counsel regarding renumbering of the case and transfer to this Bench.
4. In the meantime, the industry against whom certain allegations have been made, filed an interlocutory application as I.A. No.212 of 2020 (PB) before the Principal Bench and thereafter, no orders have been passed in that interlocutory application. After transfer to this Bench, the same has been renumbered as I.A. No.187 of 2021 (SZ). Since certain allegations have been made against the industry and even as per the decision of the Hon'ble Apex Court, confirming the Suo Motu powers of the National Green Tribunal, it was observed that Principles of Natural Justice, will

have to be adhered to and the procedure under the respective statues has to be followed, even for exercising and passing orders by registering Suo Motu cases.

5. So under such circumstances, it is necessary to allow the interlocutory application to implead the applicant who wants to come on record. So, the interlocutory application [I.A. No.187 of 2021 (SZ)] is allowed and the applicant in [I.A. No.187 of 2021 (SZ)] is impleaded as additional 4th Respondent. **With the above observations and directions, I.A. No.187 of 2021 (SZ) is disposed of.**
6. The Registry is directed to carry out the amendment in the cause title.
7. If the newly added 4th Respondent wanted to file any reply to the allegations made and also objections (if any) to the report submitted earlier, they are at liberty to file the same before this Tribunal before the next hearing date.
8. In the meantime, the official respondents are also directed to file their independent response regarding the allegations made in the letter petition before the next hearing date, so as to consider the further directions (if any) to be issued in this regard.
9. The Joint Committee is also directed to file the report, if possible or atleast file an interim report before the next hearing date.
10. The newly added party is also directed to serve the copy of the objection to be filed to the members of the Joint Committee, so that they can consider those aspects while filing the report. If such objections were filed, then the Joint Committee is directed to consider those aspects as well, while filing the report.
11. The Joint Committee as well as the respondents are directed to file their respective report as well as independent response before this Tribunal on

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or before 17.01.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

12. The Registry is directed to communicate this order to the members of the committee and also to the official respondents by e-mail immediately so as to enable them to comply with the direction.

13. For completion of pleadings and consideration of report, post on 17.01.2022.



सत्यमेव जयते

Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/-

.....E.M.
(Dr. Satyagopal Korlapati)

O.A.No.238/2021 (SZ) &
I.A. No.187/2021(SZ),
08th December, 2021. Mn.



Minutes of the joint committee meeting constituted as per the Hon'ble NGT order dated November 18, 2021 in the matter of O.A. No.181/2020 (PB), in case of Chepuri Ramachandraiah Vs State of Telangana.

In compliance to the Hon'ble NGT order dated 18.11.2021, in case of O.A. No. 181 of 2020, the committee was constituted comprising of following officers:

1. Sh. V. Chandra Sheker, Additional Collector & Additional District Magistrate, Nalgonda
2. Smt. H. D. Varalaxmi, Scientist E, CPCB, Regional Directorate Chennai
3. Dr. E. Arockia Lenin, Scientist C, Integrated Regional Office, MoEF&CC, Hyderabad
4. Sh. G. Hanumantha Reddy, Joint Chief Environmental Engineer, TSPCB, Zonal Office Ramachandrapuram, Hyderabad

CPCB convened first joint committee meeting on December 13, 2021 at 5:00 PM through online, all the committee members attended and provided suggestions. Smt. H. D. Varalaxmi, from CPCB welcomed all the members and briefed about the case. She also informed that the case was originally filed at NGT, Principal Bench, Delhi and presently is been transferred to NGT, Southern Zone, Chennai and renamed as O A. No. 238 of 2021 and the case was heard at SZ, Chennai on December 8, 2021. The NGT directed the committee to submit the report or atleast the interim report by January 17, 2022 and posted the case for hearing on January 17, 2022.

The committee members had deliberation on NGT order and the following decisions were taken by the committee members for compliance of NGT orders dated 18.11.2021 and 8.12.2021.

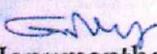
- i. TSPCB officials to provide all pervious documents/reports submitted earlier to NGT in this case.
- ii. To interact with the project proponent, nearby villagers and other stakeholders during 1st week of January, 2022.

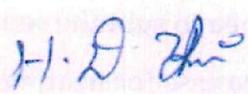
- iii. To inspect the industry (M/s Hindys Chemical Laboratory Pvt. Ltd., Nalgonda), monitoring and sampling in and around the industry during third week of January, 2022.
- iv. TSPCB to make necessary arrangements for the collection and analysis of samples.
- v. TSPCB to provide logistics arrangements for committee members for compliance of NGT orders dated 18.11.2021 and 8.12.2021.
- vi. CPCB for providing technical guidance, report preparation and filling of committee report before NGT, SZ (Chennai).

Scope of the Joint Committee members:

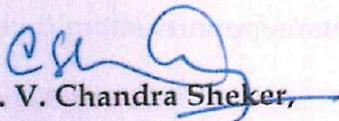
The following is the scope of the joint committee constituted as per the NGT orders dated 18.11.2021 and 8.12.2021:

1. The joint committee to visit the site and interact with the stakeholders
2. To evaluate compliance status in respect of air, water, soil, ground water, compliance of consent & EC conditions
3. To quantum compensation in light of violations observed.
4. To submit at least interim report by January 17, 2022
5. To submit the consolidated /detailed report within three months i.e. 24.03.2022


Sh. G. Hanumantha Reddy,
JCEE, TSPCB, Zonal Office
Ramachandrapuram

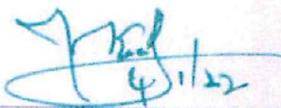
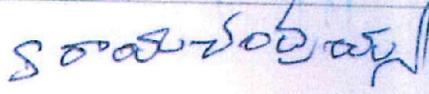
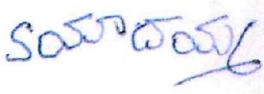
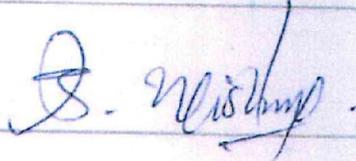
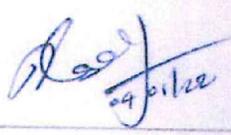
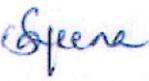

Smt. H. D. Varalaxmi
Scientist E, CPCB,
Regional Directorate
Chennai


Dr. E. Arockia Lenin,
Scientist C, IRO,
MoEF&CC, Hyderabad


Sh. V. Chandra Sheker,
Additional Collector &
Additional District
Magistrate, Nalgonda.

Joint Committee visit on 04/01/2022 in Connection with Hon'ble NGT OA. No. 181/2020 of Sri Chepuri-Rama chandraiah Vs State of Telangana.

ANNEXURE-4

1.	Sri V. Chandra Shekar Addl. Collector & Addl. Dist. Magistrate, Nalgonda.	
2.	Smt. H.D. Varalaxmi Scientist E, CPERS, Regional Directorate Chennai	H.D. Varalaxmi 4/1/2022
3.	Dr. E. Arockia Lenin, Scientist E. Integrated R.O, MOEF&CC, HYD	
4.	Sri G. Hanumantha Reddy, JCEE, TSPCB, ZO, R.C Puram	G. Hanumantha Reddy 4/1/2022
5.	Sri B. Rajender EG, TSPCB, RO, Nalgonda	B. Rajender 04/01/2022
6.	Sri M. Krishna Reddy Tahsildar, Chityal Mandal Nalgonda Dist.	 4/1/22
7.	Sri Chepuri Rama chandraiah Petitioner, Velimadu or Chityal	
8.	Smt. Chepuri Yadamma W/o Chepuri Rama chandraiah	
9.	S. Vishnu s/o Rama chandraiah	
10.	S. Prathu s/o Rama chandraiah	
11.	P. Ravinder. AES, TSPCB, RO, Nalgonda	 04/01/22
12.	Sajeena Begum AEE, TSPCB, RO, Nalgonda	
13.	V. Jagadeeswar Hindyn Lab (DHM - EHS)	

(18)

14.

Jandhan Reddy. T

Dum

15.

B. Sreenivas Reddy

AGH

16.

P. KONDAREDDY

AUM

~~Amf~~

04/01/2022

QA

04/01/2022

Plus

04/01/2022